

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 10900-10902/2025

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Appellant(s)

VERSUS

M/S. SUNSHINE TRADE TOWER PVT LTD & ANR.

Respondent(s)

[PART-HEARD BY : HON'BLE PAMIDIGHANTAM SRI NARASIMHA AND HON'BLE ALOK ARADHE, JJ.]

IA No. 50898/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 15715/2025 - EXEMPTION FROM FILING O.T.

Date : 19-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Appellant(s) : Mr. Atmaram N S Nadkarni, Sr. Adv.
Ms. Ruchira Gupta, Adv.
Mr. Abhishek Verma, Adv.
Mr. Minesh Joshi, Adv.
Ms. Shreyasi Kunwar, Adv.
Mr. Soayib Qureshi, AOR

For Respondent(s) : Mr. Mukul Rohtagi, Sr. Adv.
Mr. Maninder Singh, Sr. Adv.
Mr. Jayant Muth Raj, Sr. Adv.
Mr. Gaurav Agarwal, Sr. Adv.
Mr. Rajesh P., AOR
Mr. Prabhakar Tiwari, Adv.
Mr. Sidharth Singhal, Adv.
Mr. Vishwa Mohan Sharma, Adv.
Mr. Sidharth Nandwani, Adv.
Mr. Siddhesh Kotwal, Adv.
Ms. Manya Hasija, Adv.

Mr. Rana Mukherjee, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.

2. Hearing concluded.
3. Judgment reserved.
4. Learned counsel appearing for the respective parties to file their written submissions within a day.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR